

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2340/(ND)/2019

IN THE MATTER OF:

M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 15.10.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Arvind Kr. Jadan, Advocate

**For the Respondent/Co.-Debtor: Mr. Kumar Vishwajeet Proxy counsel
for Mr. Dhananjay Kr. Singh, Advocate**

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for the corporate-debtor has submitted that their client is interested to settle the matter outside the Tribunal. Having regard to the submissions made by the counsel for the Corporate-debtor, the matter is posted to 01.11.2019.

S-d

**(V.K. Subburaj)
Member (T)**

S-d

**(P.S.N. Prasad)
Member (J)**